

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH COURT-III**

**Item No.-103**  
B-373(ND)/2020

**IN THE MATTER OF:**

M/s. Mithu Chowdhary

Vs.

Invest Care Real Estate Opportunity LLP

...FINANCIAL CREDITOR

...RESPONDENT

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 13.04.2021**

**CORAM:**

**SHRI. P.S.N PRASAD ,**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Palzer Moktan, Advocate.

**ORDER**

Notice on the Corporate Debtor i.e., M/s Invest Care Real Estate Opportunity LLP Served but no representation on behalf of the Corporate Debtor. The Court Officer may serve fresh notice on the Corporate Debtor. It may be made clear that if no reply is received or the Corporate Debtor is not represented by anybody on the next date of hearing, the matter will be proceeded ex-parte.

List the matter on 30<sup>th</sup> April, 2021.

- Sd.

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

- Sd.

**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**